

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. †7**

**TO BE ANSWERED ON THE 11th DECEMBER, 2018 / AGRAHAYANA 20, 1940
(SAKA)**

INTERNAL SECURITY SITUATION

†7. SHRI JUGAL KISHORE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the overall situation of internal security in the country especially in metro cities;

(b) the steps being taken to prevent terrorist attacks in the country;

(c) the number of terrorist attacks investigated during the recent months along with the number of culprits punished;

(d) the steps being taken to restore the faith of people; and

(e) the steps being taken to improve all intelligence network system to detect the incidents of attack by anti-social elements in the cities?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a): The overall internal security situation in the country including metro cities is under control due to continuous and unrelenting efforts of the Central and State Governments. The internal security situation in the country including intelligence gathering mechanism is reviewed from time to time with the security experts and measures to strengthen the same are taken as per requirements.

(b): Various measures have been taken to counter the menace of terrorism, which, inter-alia, include the following; -

- (i) Augmenting the strength of Central Armed Police Forces;**
- (ii) Establishment of NSG hubs at Chennai, Kolkata, Hyderabad, Mumbai and Ahmedabad;**
- (iii) Effective border management through surveillance & patrolling;**
- (iv) Establishment of observation posts, border fencing, flood lighting, deployment of modern and hi-tech equipments;**
- (v) Upgradation of Intelligence setup;**
- (vi) Strengthening the coastal security.**

(c): 'Police' and 'Public Order' are State subjects under VII Schedule of the Constitution and State Police is the first responder to any terrorist incident occurring in the State. However, if a scheduled offence under the National Investigation Agency Act, 2008 (NIA Act) is committed and the Central Government is of the opinion that it is required to be investigated under the NIA Act, it may direct the NIA to investigate the said offence. Since, July, 2018, the Central Government has directed the

NIA to investigate 28 cases in which seven accused persons have been convicted.

(d) & (e): The Central Government is supplementing the efforts of the State Governments to deal with terrorist/insurgent/extremist groups in a concerted and coordinated manner. These inter alia include sharing of intelligence, extending financial assistance for strengthening of the State Police Forces and Intelligence Agencies under the Police Modernization Scheme, reimbursement of Security Related Expenditure, sanction of India Reserve Battalions, deployment of Central Armed Police Forces for carrying out intensive joint counter insurgency operations, providing security for vulnerable installations and security of infrastructure projects based on threat assessment.
